

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 931 of 2020

In the matter of:

State Bank of India

....Appellant

Vs.

Agro Dutch Industries Ltd.

..Respondent

Present

For Appellant: Dr. Rajansh Thukral, Advocate.

For Respondent: None.

ORDER
(Virtual Mode)

29.10.2020: Learned Counsel for the Appellant representing the Resolution Professional submits that the Respondent has no right to access the 'Corporate Debtor's land

but they are using the Corporate Debtor's land without any right. However, the Adjudicating Authority has erroneously passed the Impugned Order.

Let notice be issued to Respondents by speed post. Requisite alongwith process fee, if not filed, be filed till 2nd November, 2020. If the Appellant provides the e-mail address of the Respondents, then notice be issued through e-mail also.

The Registry is directed that the Appeal is registered as State Bank of India Versus M/s Agro Dutch Industries Limited it should have been registered as Sumat Gupta, Resolution Professional, Agro Dutch Industries Limited Versus RD Sharma, Incharge, Mars Envirotech Limited & Anr. Hence, it be correctly registered.

Let the matter be fixed **'For Admission (after notice)'** on **23rd November, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Sim/nn